

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/TT/2020

Subject : Truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for assets under Transmission System for Start-up Power to DVC and Maithon Right Bank Generation Projects in the Eastern Region

Date of Hearing : 24.8.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Bihar State Power (Holding) Company Ltd.
& 8 Others

Parties present : Shri Manish Kr. Choudhary, Advocate, BSPHCL
Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and for determination of transmission tariff for the 2019-24 tariff period in respect of following assets under "Transmission System for Start-up Power to DVC and Maithon Right Bank Generation Projects in the Eastern Region":

Asset A: LILO of one Ckt (Ckt-I) of 400 kV D/C Maithon-Jamshedpur line at Mejia "B" TPS including PLCC Equipment (excluding Wave Trap for the Transmission Line



Asset B: 400 kV D/C Koderma TPS-Biharsharif Transmission Line and 02 nos. associated Line bays at Biharsharif Sub-station

Asset C: 400 kV D/C Maithon RB-Maithon (PG) Transmission Line and associated Bay Extension at Maithon Sub-station

3. The representative of the Petitioner submitted that the assets covered in the said transmission system were put into commercial operation on 1.2.2010, 1.6.2011 and 1.10.2010 respectively. The tariff of the instant assets for the 2009-14 tariff period was trued up and the tariff for the 2014-19 tariff period was allowed *vide* order dated 24.2.2016 in Petition No. 297/TT/2015. The capital cost admitted as on 31.3.2014 is considered in the instant petition. He submitted that Additional Capital Expenditure (ACE) projected for the instant assets during the 2014-19 tariff period was towards balance and retention payments. However, in the instant petition, no ACE is claimed during 2014-19 tariff period and as such the capital cost as on 1.4.2014 and 31.3.2019 are the same.
4. Despite general notice dated 14.1.2020 directing the beneficiaries/ Respondents to file reply in the matter, none of the Respondents have filed reply in the matter.
5. Learned counsel for BSPHCL, Respondent No. 1, sought two weeks' time to file reply to the petition. The Commission directed BSPHCL, to file its reply by 14.9.2020 and the Petitioner to file its rejoinder, if any, by 21.9.2020.
6. After hearing the representative of the Petitioner and learned counsel for BSPHCL the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

